

Sub: Directions of NGT in OA No. 661/2018 in the matter of Praveen Kakkar Vs MoEF and Ors - Reg.

Hon'ble NGT vide its order dated 05.02.2020 in OA No. 661/2018 in the matter of Praveen Kakkar Vs MoEF & Ors, directed that,

"...8. In view of the above serious violation of law, including nonpayment of assessed compensation of Rs. 16.729 crore (as per report of CPCB quoted above) for discharge of untreated sewage water, apart from compensation for illegal extraction of ground water required to be paid at the rate of Rs. 40,44,000.00 per annum (as per report of CPCB quoted above), we require the Chief Secretary, Haryana to suggest the mechanism for enforcement of Rule of Law and also to prevent such illegalities in the State. The Chief Secretary may explore action against the collusion by the concerned officers of the State PCB, the Town and Country Planning Department or other State authorities for their failures mentioned above including the officers who agreed for insignificant compensation of one lac by way of plea bargaining in spite of 11 conviction for serious offence. In this regard, action of black listing, attaching available assets of the defaulting builder may also be considered, apart from other coercive measures. Such a report be furnished by e-mail at judicial-ngt@gov.in within one month.

9. It will be open to the State of Haryana to bring to the notice of any Authority where proceedings involving the said party may be pending the above defaults. The Chief Secretary may also explore whether the matter needs to be entrusted to CBI."

In compliance of the above directions of the Hon'ble Tribunal, a meeting was convened by the Chief Secretary, Haryana with the Department of Town and Country Planning and HSPCB to decide further course of action. HSPCB has informed that it has already revoked the consent and authorization granted to the unit concerned and has initiated action against the erring officials for the lapses indicated in the case. TCP Department has also been directed to identify the lapses and persons accountable for the same to take necessary action. TCP Department has also been directed to submit a proposal on the mechanism to prevent such illegalities in the State. Deputy Commissioner of Gurugram, GMDA, TCP Department, DHVBN and HSVP have

been directed to submit the compliance of orders of the Hon'ble Tribunal to finalize the consolidated report.

It is, therefore, requested that this interim report may kindly be taken on record and an additional period of one month time may kindly be granted for filing of the final report as directed by the Hon'ble NGT vide its order dated 05.02.2020, in the interest of justice.



(Keshni Anand Arora)
Chief Secretary, Govt. of Haryana
09.03.2020

To

**The Registrar,
National Green Tribunal,
New Delhi.**